

CBI: Can't drop criminal cases against fugitive fraudsters

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New Delhi: The CBI has rejected the Supreme Court's suggestion to consider dropping criminal cases against fugitive fraudsters if they paid back the money swindled from banks and said there could be no negotiation with those who committed crimes against the nation.

On February 1, a bench of Justices Sanjay K Kaul and MM Sundresh had asked additional solicitor general S V Raju to consider the plea of Hemant S Hathi, who is wanted along with Sandeep Kumar — promoters of Sterling Group — in a Rs 14,500-crore scam, for exemption from criminal prosecution on the promise of paying back Rs 900 crore.

The SC had asked the government to consider dropping criminal cases against fugitives if they paid back the money swindled from banks

The bench had remarked that many years would be spent in legal proceedings and the agencies may or may not be successful in their pursuit to bring back fugitive businessmen. In that scenario, the government can consider granting protection to them if they agree to refund the money for exemption from arrest on return to India. This would have applied to fugitives like Vijay Mallya, Nirav Modi and Mehul Choksi.

The CBI in an affidavit said: "As a matter of fact and principle and a national policy, apart from the offences being non-compoundable, the investigating agencies cannot and do not wish to negotiate with serious offenders of criminal offences who have committed massive financial fraud with the nation."

"As a policy in the interest of the nation and in the interest of all law abiding citizens... it is not possible for the CBI to give any concession to the accused," the agency said. "Any such concession, apart from being contrary to law and in breach of criminal procedure code, would be detrimental to the interests of lakhs of offenders who have chosen not to become fugitives and face the law of the country," it added.

Indianness is our only caste, seva our only dharma: PM

TIMES NEWS NETWORK

New Delhi: Prime Minister Narendra Modi on Tuesday said "what we are up against is not the only thing that matters, but what kind of thinking, for what idea are we together, is more important".

In his address at a programme to mark the 90th anniversary of the Sivagiri pilgrimage and the Golden Jubilee of the Brahma Vidyalaya, the Prime Minister further said, "We all have one caste — Indianness. We all have only one dharma — seva dharma, to perform our duties. We all have only one God — more than 130 crore children of Mother India. Narayana Guru-ji's call of 'one caste, one religion, one God' gives a spiritual height to our patriotism."

PM Modi hailed the contributions of Sree Narayana Guru in the fight against caste discrimination.

"If people follow Sree Narayana Guru's teachings and his message of 'one caste, one religion and one God', then no force in the world would be able to divide our country," Modi said.

PM to interact with CMs on Covid situation today

TIMES NEWS NETWORK

New Delhi: Prime Minister Narendra Modi will interact with chief ministers on the emerging Covid-19 situation in the country on Wednesday through video conferencing.

Union health secretary Rajesh Bhushan is likely to make a presentation at the conference.

With several festivals coming up, Modi had on Sunday — in his monthly Mann Ki Baat radio broadcast — urged people to stay alert to the threat from the coronavirus and continue to follow Covid-appropriate behaviour such as wearing masks and frequently washing hands.

"In the midst of all this, you also have to be alert for corona (virus). Wearing a mask, washing hands at regular intervals, whatever are the necessary measures for prevention, keep following them," the Prime Minister had stressed.

With 2,483 new coronavirus infections being reported in a day, India's cumulative tally of Covid-19 cases rose to 4,30,62,569, while the active cases dipped to 15,636, according to the Union health ministry data updated on Tuesday. The toll climbed to 5,23,622 with 1,399 deaths as Assam reconciled 1,347 deaths and Kerala 47 due to the infection, the data updated at 8 am stated.

SC TO CONSIDER PLEAS AGAINST K'TAKA HC'S HIJAB ORDER: The SC on Tuesday agreed to consider listing pleas challenging the Karnataka HC verdict which had dismissed petitions seeking permission to wear hijab inside classrooms. [PH](#)



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Date: 27.04.2022

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Name of the Post	Category	Total No. of Posts	Pay Level
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Important dates:
Opening date for submission of online application: **27.04.2022**
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REGISTRAR

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF FORTUNE SPIRIT LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	FORTUNE SPIRIT LIMITED
2. Date of incorporation of Corporate Debtor	21/11/2007
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Cuttack
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15511OR2007PLC009628
5. Address of the registered office and principal office (if any) of Corporate Debtor	Plot No-31, Kharavela Nagar Unit-III Bhubaneswar, Khordha, Odisha-751001
6. Insolvency commencement date in respect of Corporate Debtor	25-04-2022
7. Estimated date of closure of insolvency resolution process	22-10-2022
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Saroja Kumar Prusty Reg. No.: IBBI/PA-002/IPN00803/2019 -2020/12890
9. Address & email of the interim resolution professional, as registered with the board	Plot No- 33/7, Gada Mahavir Vihar, Old Town, Bhubaneswar-2, Khordha, odisha-751002 Email: sarojprusty.adv13@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No- 33/7, Gada Mahavir Vihar, Old Town, Bhubaneswar-2, Khordha, odisha-751002 Email: fortunespirit.cirp@gmail.com
11. Last date for submission of claims	09-05-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the **FORTUNE SPIRIT LIMITED** on **25-04-2022**.

The creditors of **FORTUNE SPIRIT LIMITED**, are hereby called upon to submit their claims with proof on or before **09-05-2022** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.04.2022
Place: Bhubaneswar

Sd/-
Interim Resolution Professional for Fortune Spirit Limited
Reg. No.: IBBI/PA-002/IPN00803/2019 -2020/12890



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